

I.A. No. : 309/26 (Tasleem Ahmad)

State vs. Tahir Hussain

FIR No. : 59/20

PS : Crime Branch

16.09.2026

Present : Sh. Madhukar Pandey, Special PP for the State alongwith Advocates Sh. Ayodhya Prasad (Legal Assistant), Sh. Umesh Kumar Singh, Ms. Ishika Singla and Ms. Ananya Bose.
Sh. Pramod Singh Kushwaha, Sh. Lalit Mohan Negi (Consultant) (Through VC), Inspector Sushil Yadav and SI Raj Bahadur Gill, Pairvi Officer (in Court).

Applicant Tasleem in person with counsel Sh. Adeel, and Sh. Kumail.

In the present application, the accused Tasleem Ahmad is seeking permission to travel to Asansol, West Bengal for the purpose of taking his son to participate in a shooting competition.

Applicant submits that the competition is scheduled on 24.09.2026 and after taking travel margin he is seeking permission to travel from 22.09.2026 to 26.09.2026.

Ld. SPP submits that although he is opposing the application, but even if the Court considers granting permission to the applicant, appropriate conditions may be imposed.

The applicant has annexed the Aadhar card, Official notice regarding the shooting event and Admit card of his son.

Considering the facts, the application is allowed. The applicant Tasleem Ahmad is allowed to travel to Asansol, West Bengal from 22.09.2026 to 26.09.2026 with the condition that he will not talk to media with regard to present

case, further, he will not come in contact with any other person except the participants and organisers of the event and further, he will not visit any other place except Asansol, West Bengal.

Order dasti.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts
Delhi : 16.09.2026